Industries for Unemployed Adivasi Youth

9228. SHRI K. PRADHANI: Will the Minister of INDUSTRY be pleased to state:

(a) whether there are some industries meant for the unemployed educated Adivasi Youth also;

(b) if so, the details thereof, State-wise as well as the facilities given to them for this purpose; and

(c) the details regarding the steps Government are taking to encourage these people in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (c). Without earmarking any specific industries for unemployed adivasi youths Government administer a variety of programmes specially focussed on Adivasi youths taking up industries of their choice. Such programmes include:

(1) special entrepreneural development programmes for the exclusive benefit of SC/ST entrepreneurs run by Small Industries Service Institutes in different parts of the country based on local requirements;

(2) reservation of 15 per cent of seats subjects to availability of candidates for persons from SC/ST communities in various training programmes organised by SISIs;

(3) regular and ad hoc training programmes undertaking in some specific sector e.g. leather by Central Footwear Training Centres at Madras and Agra and by other SISIs/PTDCs for improving trational skills in artisans;

(4) consultancy and testing services at concessional terms wherever charges are leviable;

(5) concessional terms of financing for hire purchase programme, and

(6) stipendary training and other assistance in machinery and equipment supply under the Rural Artisans Programme.

(7) Seed/margin money assistance upto 15 per cent of their investment subject to a ceiling of Rs. 30,000.

Committee of eminent criminologists for Delhi

9229. SHRI K. PRADHANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a Committee of eminent criminologists, experts has been constituted with a view to sugggest ways and means of dealing effectively with the increasing menance of robberies, dacoities and car-brone crimes in the capital;

(b) if so, the composition and functions of the Committee; and

(c) whether Government have asked the Committee to submit its report immediately?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). A Committee has been set up in order to study and suggest ways and means of dealing effectively with the increasing menance of thefts, robberies, dacoities and other crimes in which stolen motor vehicles are used. The composition and functions of the Committee are mentioned in the Delhi Administration's Notification dated 6th April, 1981, a copy of which is laid on the Table of the House. [*Place in Library. See* No. LT-2417/81].

(c) The Committee has been asked to submit report within a month.

पुलिस कर्मचारियों को आवास सुविधायें देने के लिए मध्य प्रदेश को दी गई वित्तीय सहायता

9230. श्री शिव कुमार सिंह ठाकुर : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) 1978-79, 1979-80 और 1980-81 में पुलिस कर्मचारियों को

सुविधाओं की व्यवस्था के लिये मध्य प्रदेश सरकार को कुल कितनी राशि के केन्द्रीय ऋण दिये गये हैं;

(ख) उपरोक्त अवधि के दौरान केन्द्रीय सहायता/ऋण से मध्य प्रदेश सरकार द्वारा कितने मकानों का निर्माण किया गया;

(ग) क्या इस बारे में केन्द्रीय सरकार द्वारा कोई मार्गदर्शी सिद्धान्त भी जारी किए गये हैं; और

(घ) इस प्रयोजन के लिये 1981-82 के दौरान कितनी राशि दिये जाने का विचार है ?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना) : पुलिस आवास योजना के अधीन 1978-79 में मध्य प्रदेश सरकार को 27.69 लाख रुपए की केन्द्रीय ऋण सहायता दी गयी थी। चूंकि 1979-80 में यह योजना राज्य योजना क्षेत्र को हस्तांतरित कर दी गई थी; इसलिए 1979-80 और 1980-81 के दौरान राज्य सरकार को कोई ऋण सहायता नहीं दी गई थी।

सातवें वित्त आयोग द्वारा जिस परिव्यय के लिए सिफारिश की गई थी उस में से 27.06 लाख रु० और 17.94 लाख रु० के सहायतानुदान राज्य सरकार को क्रमशः वर्ष 1979-80 और 1980-81 के दौरान कांस्टेबलों के लिए क्वार्टरों के निर्माण के लिए दिये गये थे।

(ख) अपेक्षित सूचना राज्य सरकार से एकत्र की जा रही है और इस के प्राप्त होने पर सदन के पटल पर रख दी जाएगी।

(ग) जी हां, श्रीमान। 7वें वित्त आयोग द्वारा जिस परिव्यय की सिफारिश की गई थी उस में से धनराशि के उपयोग के लिए राज्य सरकार को दिये गये मार्गदर्शी निदेशों के अतिरिक्त पुलिस आवास योजना का

(घ) यह है कि अपर अधीनस्थ अधिकारियों (अराजपत्रित) के लिए शत प्रतिशत परिवार आवास और अवर अधीनस्थ अधिकारियों के लिए 14 प्रतिशत परिवार आवास तथा 86 प्रतिशत बैरक आवास की व्यवस्था की जाए।

(घ) 7वें वित्त आयोग द्वारा जिस परिव्यय की सिफारिश की गई थी उस में से 1981-82 के दौरान राज्य सरकार को दी जाने वाली राशि राज्य सरकार से प्राप्त होने वाले प्रस्ताव पर निर्भर करेगी।

Stipulation regarding disposal of spent Fuel

9231. SHRI MADHAVRAO SCINDIA: Will the PRIME MINISTER be pleased to state:

(a) whether the 1963 treaty with the USA regarding the supply of enriched uranium fuel for the Tarapur Atomic Power Plant, contemplated any stipulations regarding the disposal of spent fuel;

(b) if so, the details thereof; and

(c) the quantum of spent fuel accumulated with the Tarapur Atomic Power Plant so far?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY AND ELECTRONICS AND ENVIRONMENT (SHRI C. P. N. SINGH): (a) and (b). The Cooperation Agreement of 1963 contemplates reprocessing of the spent fuel in Indian facilities upon "Joint Determination" on the "Safeguardability of such facility, and provides for operation of the Tarapur reactors on special nuclear material produced by reprocessing of the spent fuel.

(c) 851 spent fuel bundles.